

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL

1st Floor, WTC Building, FKCCI Complex, K.G. Road,
Bangalore – 560 009

COURT NO. 2

Appeal No. : ST/3558/2012

[Arising out of the Order-in-Appeal No. 396/2012 dated
22/08/2012 passed by the Commissioner of Central Excise
(Appeals) Mangalore]

**Hindustan Petroleum
Corporation Ltd.**
Plot No. 1A, KIADB
Industrial Area
Bommanikanahalli Village
Hassan – 573 201

...Appellant

Vs.

C.C.E. & S.T, Mangalore
7th Floor, Trade Centre
Bunts Hostel Road
Mangalore - 575 003

...Respondent

Appearance:

Mr. Nischal, Advocate

....For Appellants

Vs.

Mr. K. Vishwanath, AR

.... For Respondents

CORAM:

Hon'ble Mr. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
Hon'ble Mr. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)

Date of Hearing : 21/06/2023

Date of Decision : 21/06/2023

FINAL ORDER No. 20605/2023

As Per Bench

Learned Counsel for the appellant submits that they have
availed the Sabka Vishwas (Legal Dispute Resolution) Scheme,

2019. Learned AR for the Department has submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in open court)

**(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)**

**(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)**

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